

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 124(ND)/2015
RT No.10/2016**

Sanjeev Kumar

...Petitioner

Versus.

M/s JMD Cititech Pvt. Ltd. & Ors.

...Respondents.

Present: Mr. Dhruv Gupta, Advocate for Mr. P. Ganesh
Advocate for petitioner.
Mr. Namit Khurana, Advocate for Mr. Paritosh
Budhiraja, Advocate for respondents.
Mr. Vineet Khatri, Company Prosecutor, on behalf
of Registrar of Companies, Punjab & Chandigarh and
Regional Director.

Learned counsel for petitioner has filed written submissions. Copy handed over to the learned counsel for the respondents. Learned counsel appearing for respondents seeks time as arguing counsel could not come today. Learned counsel for petitioner submits that a copy of sur-rejoinder has been sent by the respondents for which permission from the Tribunal was not obtained so far and further submits that the arguments in the matter have already commenced.

Mr. Vineet Khatri, Company Prosecutor from the office of Registrar of Companies was called and he has filed copies of Form No.32 in respect of the cessation of Mr. Jagpal as Director and appointment of Mr. Radhey Shyam Wadhwa as Additional Director and as per record the dates of filing of these forms are 03.10.2013 and 16.08.2013, respectively. Let these forms be taken on record and page marked.

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Learned counsel for the petitioner has also filed copies of the documents which were supplied to him by the learned counsel for the respondents. These documents seem to be different from the documents which were filed by the respondents on 22.09.2016. Let copies of the documents handed over by learned counsel for petitioner be also page marked.

List the matter on 05.04.2017 for arguments.

—SD—
(Justice R.P. Nagrath)
Member (Judicial)

—SD—
(Deepa Krishan)
Member (Technical)

March 08, 2017

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